

Item No.47

In the High Court At Calcutta  
Constitutional Writ Jurisdiction  
Appellate Side

04.12.2023  
Ct-24  
A.G.M.

WPA 13687 of 2023  
Rishav Mukherjee & Anr.  
v.  
Chandernagore Municipal Corporation & Ors.

Mr. Niladri Bhattacharjee  
Mr. Soham Bandyopadhyay  
Ms. Priyanka Kundu  
... for the petitioners.

Mr. Deb Narayan Banerjee  
Mr. Md. Ahsan Uzzaman  
... for the State.

Ms. Nibedita Mukherjee  
... for the respondent no. 4.

Mr. Suman Basu  
... for CMC.

The petitioners have given a written communication to the learned advocate-on-record disclosing their intention not to proceed with the writ petition any further.

In view of such communication, the writ petition stands dismissed as 'not pressed'.

Written instruction given by the petitioners dated 4<sup>th</sup> December, 2023 be retained with the records.

Interim order, if any, stands vacated.

Urgent certified photocopy of this order, if applied for, be supplied to the parties expeditiously on compliance of usual legal formalities.

**(Amrita Sinha, J.)**